

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 4, 2024/Agrahayana 13, 1946 (Saka)

No. 29

11.00 A.M

1. Starred Questions

Starred Question Nos.121 - 127 were orally answered. Replies to Starred Question Nos.128 - 140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381 – 1610 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid on the Table :-

- (1) (i) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2022-2023.
- (ii) Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Report (Hindi and English versions) of the National Institute of Labour Economics Research and Development, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Labour Economics Research and Development, New Delhi, for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science (Agharkar Research Institute), Pune, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science (Agharkar Research Institute), Pune, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Anusandhan National Research Foundation, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Anusandhan National Research Foundation, New Delhi, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2023-2024.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2023-2024.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2023-2024.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2023-2024.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2023-2024.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the Uranium Corporation of India Limited, Singhbhum (East), for the year 2023-2024.

- (ii) Annual Report of the Uranium Corporation of India Limited, Singhbhum (East), for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Statement regarding Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2023-2024.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) Statement regarding Review by the Government of the working of the Indian Rare Earth Limited (IREL), Mumbai, for the year 2023-2024.
 - (ii) Annual Report of the Indian Rare Earth Limited (IREL), Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2023-2024.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2023-2024.

- (12) A copy of the Notification No. S.O.1437(E) (Hindi and English versions) published in weekly Gazette of India dated 27th July, 2024 designating Dr. Aparna Shukla, Scientist, Ministry of Earth Sciences, New Delhi, and Dr. Avinash Kumar, Scientist, National Centre for Polar and Ocean Research, Goa as Inspectors for performing the duties and exercising the powers of inspections in India under the provisions of the India Antarctic Act, 2022, issued under sub-section (1) of Section 30 of the said Act.

The Minister of Minister of Railways; Minister of Information and Broadcasting; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) on behalf of the Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table a copy of the Unique Identification Authority of India (Appointment of Officers and Employees) Second Amendment Regulations, 2024 (Hindi and English Version) published in Notification No. F.No. A-12013/13/RR/2016-UIDAI(E) in Gazette of India dated 17th October, 2024 under Section 55 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2023-2024.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2023-2024.
 - (ii) Annual Report of the ITI Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
 - (i) The Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) (Fourth Amendment) Regulations, 2024 published in Notification No. F. No. RG-8/1/(9)/2021-B AND CS (1 AND 3) in Gazette of India dated 8th July, 2024 together with a Corrigendum thereto published in Notification No. RG-8/1/1(9)/2021-B AND CS (1 AND 3) dated 14th August, 2024.
 - (ii) The Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Sixth Amendment) Regulations, 2024 published in Notification No. F. No. RG-8/1/(9)/2021-B AND CS(1 AND 3) in Gazette of India dated 8th July, 2024.
 - (iii) The Registration of Consumer Organisations (Amendment) Regulations, 2024 published in Notification No. RG-10/2/(1)/2023 [E-10742] in Gazette of India dated 25th July, 2024.
 - (iv) The Rating of Properties for Digital Connectivity Regulations, 2024 published in Notification No. F.No. C-2/3/(2)/2021-QoS in Gazette of India dated 28th October, 2024.
 - (v) The Standards of Quality of Service of Access (Wireline and Wireless) and Broadband (Wireline and Wireless) Service Regulations, 2024, published in Notification No. F.No.RG-17/3/2022-QoS in Gazette of India dated 5th August, 2024.

- (vi) The Telecommunication Mobile Number Portability (Ninth Amendment) Regulations, 2024, published in Notification No. F.No. RG-18/(6)/2023-NSL-II in Gazette of India dated 14th March, 2024.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 56 of the Telecommunications Act, 2023:-
- (i) The Telecommunications (Administration of Digital *Bharat Nidhi*) Rules, 2024 published in Notification No. G.S.R.530(E) in Gazette of India dated 30th August, 2024.
- (ii) The Telecommunications (Right of Way) Rules, 2024 published in Notification No. G.S.R.576(E) in Gazette of India dated 17th September, 2024.
- (iii) The Telecommunications (Commercial Radio Operator Certificate of Proficiency to Operate Global Maritime Distress and Safety System) Rules, 2024 published in Notification No. G.S.R.674(E) in Gazette of India dated 30th October, 2024.
- (iv) The Telecommunications (Amateur Services) Rules, 2024 published in Notification No. G.S.R.675(E) in Gazette of India dated 30th October, 2024.
- (4) A copy the Telecommunications (Removal of Difficulties) Order, 2024 (Hindi and English versions) published in Notification No. S.O.3948(E) in Gazette of India dated 14th September, 2024 under sub-section (2) of Section 58 of the Telecommunications Act, 2023.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B.L.Verma) laid on the Table following notifications (Hindi and English Versions) under sub-section (1) of Section 105 of the Consumer Protection Act, 2019:-

- (1) The Consumer Protection (Salary, allowances and conditions of service of President and Members of the State Commission and District Commission) (Amendment) Model Rules, 2024 published in Notification No. G.S.R.474(E) in Gazette of India dated 2nd August, 2024.

- (2) The National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment (Amendment) Rules, 2024 published in Notification No. G.S.R.588(E) in Gazette of India dated 25th September, 2024.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) to lay on the Table a copy of the Prasar Bharati Recruitment Board (Procedure and Conduct of Business) Regulations, 2024 (Hindi and English Version) published in Notification No – 10/001(2)/2024-PBRB in Gazette of India dated 13th September, 2024, under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2023-2024.
- (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Aluminum Company Limited, Bhubaneswar, for the year 2023-2024
- (ii) Annual Report of the National Aluminum Company Limited, Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the NLC India Limited, Chennai, and its subsidiary companies for the year 2023-2024.
- (ii) Annual Report of the NLC India Limited, Chennai, and its subsidiary companies, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies [Volume I and Volume II (Part I to IV)] for the year 2023-2024.
- (ii) Annual Report of the Coal India Limited, Kolkata, for the year 2023-2024, and its subsidiary companies [Volume I and Volume II (Part I to IV)] for the 4 year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India on Operational Performance of Hindustan Copper Limited-Union Government (Commercial) (No. 12 of 2023) (Performance Audit), under Article 151(1) of the Constitution.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
- (i) S.O.2936(E) published in Gazette of India dated 24th July, 2024 notifying M/s Bhushilp Mines and Minerals Pvt Ltd under 'Category A Exploration Agencies'.
- (ii) S.O.3054(E) published in Gazette of India dated 31st July, 2024 proposed to undertake prospecting and mining operations in respect of mineral Gold and any other minerals in the State of Karnataka.
- (iii) S.O.3847(E) published in Gazette of India dated 9th September, 2024 notifying Smt. Farida M. Naik, Joint Secretary as the "Designated Officer".
- (iv) S.O.3929(E) published in Gazette of India dated 13th September, 2024 notifying M/s GMMCO Technology Services Limited under 'Category A Exploration Agencies'.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002:-
- (i) S.O.3246(E) published in Gazette of India dated 10th August, 2024 establishing the Offshore Areas Mineral Trust constituting the Governing Body and Executive Committee, mentioned therein.
 - (ii) The Offshore Areas Mineral Trust Rules, 2024 published in Notification No. G.S.R.490(E) in Gazette of India dated 9th August, 2024.
 - (iii) The Offshore Areas Mineral (Auction) Rules, 2024 published in Notification No. G.S.R.502(E) in Gazette of India dated 14th August, 2024.
 - (iv) S.O.3648(E) published in Gazette of India dated 28th August, 2024 notifying Shri Vivek Kumar Bajpai, Joint Secretary, Ministry of Mines as the administering authority for the purpose of the Offshore Areas Mineral (Development and Regulation) Act, 2002.
 - (v) The Offshore Areas Operating Right Rules, 2024 published in Notification No. G.S.R.646(E) in Gazette of India dated 16th October, 2024.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shrimati Nimuben Jayantibhai Bambhaniya) laid on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2023-2024.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 3rd December, 2024, Rajya Sabha passed the Oilfields (Regulation and Development) Amendment Bill, 2024.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Oilfields (Regulation and Development) Amendment Bill, 2024.

6. Statement of Standing Committee on Energy

Shri Shrirang Appa Barne to lay the Statement (Hindi and English versions) showing final action-taken by the Government on observations/recommendations contained in the Fortieth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on observations/recommendations contained in the Thirty-fifth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2023-24) of the Ministry of Power'.

7. Reports of Standing Committee on Coal, Mines And Steel

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) First Report on Demands for Grants (2024-25) relating to the Ministry of Coal.
- (2) Second Report on Demands for Grants (2024-25) relating to the Ministry of Mines.
- (3) Third Report on Demands for Grants (2024-25) relating to the Ministry of Steel.

8. Statements by Minister

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) made the following statements regarding:-

- (1) the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 4th Report of the Committee on Demands for Grants (2019-2020) pertaining to the Ministry of Planning.

- (2) the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 10th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Ministry of Planning.
- (3) the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 28th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Planning.
- (4) the status of implementation of the recommendations contained in the 50th Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 43rd Report of the Committee on Demands for Grants (2022-2023) pertaining to the Ministry of Planning.
- (5) the status of implementation of the recommendations contained in the 64th Report of the Standing Committee on Finance on action taken by the Government on the Observations/Recommendations contained in the 57th Report of the Committee on Demands for Grants (2023-2024) pertaining to the Ministry of Planning.
- (6) the status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 5th Report of the Committee on Demands for Grants (2019-2020) pertaining to the Ministry of Statistics and Programme Implementation.

- (7) the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 11th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Ministry of Statistics and Programme Implementation.
- (8) the status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 29th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Statistics and Programme Implementation.
- (9) the status of implementation of the recommendations contained in the 51st Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 44th Report of the Committee on Demands for Grants (2022-2023) pertaining to the Ministry of Statistics and Programme Implementation.
- (10) the status of implementation of the recommendations contained in the 65th Report of the Standing Committee on Finance on action taken by the Government on the Observations/ Recommendations contained in the 58th Report of the Committee on Demands for Grants (2023-2024) pertaining to the Ministry of Statistics and Programme Implementation.

***1.09 P.M.**

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Vishnu Dayal Ram regarding need to construct weirs to ensure continuous flow of water in Koel and Amanat Rivers in Palamu Parliamentary Constituency, Jharkhand.
- 2) Shri Dulu Mahato regarding need to restart flight operations from Dhanbad Airport, Jharkhand.
- 3) Shri Kali Charan Singh regarding need to address the problems arising out of coal mining activities in Tandwa Area of Chatra Parliamentary Constituency, Jharkhand.
- 4) Shri Janardan Singh Sigrival regarding need to run Vande Bharat/Amrit Bharat train from Chhapra/Siwan Junction to Delhi, Kolkata and Varanasi.
- 5) Smt. D. K. Aruna regarding need to set up a Textile Park in Narayanpet District in Mahababunagar Parliamentary Constituency, Telangana.
- 6) Shri Kripanath Mallah regarding upgradation of Dullabcherra Railway Station in Karimganj Parliamentary Constituency, Assam.
- 7) Smt. Malvika Devi regarding need for financial assistance for construction of a new barrage under Udayanti River Project at Sinpali block of Nuapada district, Odisha.
- 8) Dr. Nishikant Dubey regarding need to recognize the aborigines of Santhal Pargana as Scheduled Tribes.
- 9) Shri Lumba Ram regarding need to augment railway services in Jalore Parliamentary Constituency, Rajasthan.
- 10) Smt. Bharti Pardhi regarding need to extend the services of Patalkot Express (train no 14623/24) upto Balaghat in Madhya Pradesh.

* From 12.07 P.M. to 1.09 P.M., Members raised matters of urgent public importance.

- 11) Shri Ramesh Chandappa Jigajinagi regarding problems faced by LIC agents.
- 12) Dr. Bachhav Shobha Dinesh regarding need to ensure fair and transparent conduct of Private Health Insurance Companies in disposal of claims.
- 13) Adv. Gowaal Kagada Padavi regarding need to introduce train services between Nandurbar and Pune.
- 14) Shri Gaurav Gogoi regarding need to expedite construction of bridge connecting Jorhat and Majuli in Assam.
- 15) Shri Saptagiri Sankar Ulaka regarding need to resolve the Mahanadi River dispute between Odisha and Chhattisgarh.
- 16) Shri Ram Shiromani Verma regarding need to provide adequate DAP to farmers in Shrawasti Parliamentary Constituency, Uttar Pradesh.
- 17) Shri Virendra Singh regarding need to increase the number of Procurement Centres for paddy farmers in Chandauli district, Uttar Pradesh.
- 18) Shri Khalilur Rahaman regarding introduction of various graduate/post graduate courses and Professional Skill Development Programmes in Aligarh Muslim University at Murshidabad centre in West Bengal.
- 19) Thiru D.M. Kathir Anand regarding need to provide enhanced devolution of taxes to Tamil Nadu.
- 20) Shri Selvaganpathi T.M. regarding need to include Lambadis community in Tamil Nadu in the list of Scheduled Tribes.
- 21) Shri G M Harish Balayogi regarding comprehensive execution of Pradhan Mantri Matsya Sampada Yojna in Konaseema region of Andhra Pradesh.
- 22) Shri Dinesh Chandra Yadav regarding construction of a ring dam on Kosi River in Bihar.

- 23) Shri Sudama Prasad regarding need to expedite construction of Indrapuri Reservoir Project on Sone River in Shahabad region, Bihar.
- 24) Dr. Rajesh Mishra regarding need to declare human deaths caused by honey bee stings as unnatural death and make provisions for payment of compensation for such deaths.
- 25) Shri Imran Masood regarding need to set up a Super Specialty Department in Shaikh-UI-Hind Maulana Mahmood Hasan Medical College in Saharanpur, Uttar Pradesh.
- 26) Shri Jugal Kishore regarding compensation to families who migrated from Chhamb Sector during Kargil War and resumption of payment of compensation to people displaced due to Canal Dam in Samba Mirpur in Jammu and Kashmir.
- 27) Shri Mansukhbhai Dhanjibhai Vasava regarding need to make legal provisions to ensure vesting of educational and employment rights to orphaned and abandoned children.
- 28) Shri Hanuman Beniwal regarding pollution in Indira Gandhi Canal caused by industrial waste.

1.10 P.M.

10. Government Bill – Under consideration

The Railways (Amendment) Bill, 2024.

Time Allotted: 4 Hrs.
Time Taken: 5 Hrs. 50 Mts.

The motion for consideration of the Bill was moved by Shri Ashwini Vaishnaw.

The following members took part in the debate:-

1. Shri Manoj Kumar
2. Shri Ravindra Shukla Alias Ravi Kishan
3. Shri Neeraj Maurya
4. Shri Bapi Halder
5. Shri Thanga Tamilselvan
6. Shri G.M. Harish Balayogi
7. Shri Kaushalendra Kumar

8. Shri Arvind Ganpat Sawant
9. Shri Shrirang Appa Barne
10. Shri Nilesh Dnyandev Lanke
11. Smt. Aparajita Sarangi
12. Shri M.K. Raghavan
13. Shri Rajesh Verma
14. Dr. Gumma Thanuja Rani
15. Dr. M.P. Abdussamad Samadani
16. Shri Dharambir Singh
17. Smt. Sanjna Jatav
18. Shri Ramashankar Rajbhar
19. Shri Sudhakar Singh
20. Smt. Mitali Bag
21. Shri G. Selvam
22. Shri Mukeshkumar Chandrakaant Dalal
23. Shri Kali Charan Munda
24. Shri Amra Ram
25. Shri Sudama Prasad
26. Shri Chandan Chauhan
27. Com. V. Selvaraj
28. Ms. Kangna Ranaut
29. Shri Shyamkumar Daulat Barve
30. Smt. Lovely Anand
31. Adv. Chandra Shekhar
32. Shri Rajesh Ranjan
33. Shri Kalyan Banerjee
34. Shri N.K. Premachandran
35. Shri Lavu Sri Krishna Devarayalu
36. Shri Kamakhya Prasad Tasa
37. Shri Gurjeet Singh Aujla
38. Shri Gurmeet Singh Meet Hayer
39. Shri Anurag Sharma
40. Shri Asaduddin Owaisi
41. Shri Virendra Singh
42. Shri Radha Mohan Singh
43. Shri C.N. Annadurai
44. Shri Dilip Saikia
45. Dr. Mallu Ravi
46. Shri Aga Syed Ruhullah Mehdi
47. Shri Ravindra Dattaram Waikar
48. Shri Dhaval Laxmanbhai Patel

49. Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
50. Shri Khagen Murmu
51. Shri Rajkumar Roat
52. Shri Darshan Singh Choudhary
53. Shri B. Manickam Tagore
54. Shri Ashish Dubey
55. Adv K. Francis George
56. Shri Lalji Verma
57. Shri Bharat Singh Kushwah
58. Smt. Supriya Sule
59. Shri Buntly Vivek Sahu
60. Smt. Bharti Pardhi
61. Shri Kuldeep Indora
62. Smt. Manju Sharma
63. Dr. Rajeev Bharadwaj
64. Shri Vijayakumar Alias Vijay Vasanth
65. Shri Balabhadra Majhi
66. Dr. Manna Lal Rawat
67. Shri Rajmohan Unnithan
68. Dr. Rajesh Mishra
69. Shri Jai Prakash
70. Smt. Kanimozhi Karunanidhi
71. Dr. Faggan Singh Kulaste
72. Shri Amrinder Singh Raja Warring

The discussion was not concluded.

7.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 5th December, 2024.)

UTPAL KUMAR SINGH
Secretary General